

**MANIPUR**  **GAZETTE**

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GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS  
DEPARTMENT

**NOTIFICATION**

Imphal, the 5th April, 2006

No. 2/6/2006-Leg/L.—The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on 3-4-2006 is hereby published in the official Gazette.

**THE SALARIES AND ALLOWANCES OF DEPUTY CHAIRPERSON OF  
THE STATE PLANNING BOARD (MANIPUR) THIRD AMENDMENT  
ACT, 2006**  
(Manipur Act No. 5 of 2006)

**AN  
ACT**

further to amend the Salaries and Allowances of Deputy Chairman of the State Planning Board (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Fifty-seventh year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Salaries and Allowances of Deputy Chairman of the State Planning Board (Manipur) Third Amendment Act, 2006.

(2) It shall come into force from the date of its publication in the official Gazette.

2. Substitution of section 3.—For section 3 of the Salaries and Allowances of Deputy Chairman of the State Planning Board (Manipur) Act, 1972 (hereinafter referred to as the Act), the following shall be substituted, namely.—

“3. Salaries and allowances of Deputy Chairman.—The Deputy Chairman shall be paid such salary and allowances as are provided for a Minister under the Salaries and Allowances of Ministers (Manipur) Act, 1972.”

3. Substitution of section 6.—For section 6 of the Act, the following shall be substituted, namely,—

“6. Vehicles and housing loan.—The Deputy Chairman shall be entitled to a vehicle/housing loan upto a maximum of Rupees ten lakhs which shall be recoverable from his salary with interest by the Government during the term of his office as may be prescribed:

Provided that if the Deputy Chairman ceases to hold his office, the outstanding loan shall be recoverable from the salary receivable as a Member and remaining balance, if any, from his pension.”

TH. KAMINI KUMAR SINGH,  
Deputy Secretary (Law),  
Government of Manipur.